

**WINDING UP OF REHABILITATION  
DEPARTMENT, TRIPURA**

578. SHRI T. M. DASGUPTA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Rehabilitation Department, Tripura, is going to be wound up by the 31st March, 1963;

(b) what is the total number of employees working at present in that Department and how many employees have been absorbed in other Departments; and

(c) what arrangements are being made for the absorption of the existing employees of the Rehabilitation Department in other Departments?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a) No such proposal is under consideration at present.

(b) 266 employees are working in the Department at present and 14? have been absorbed in other Departments.

(c) As and when the employees of Rehabilitation Department become surplus, they are absorbed against the vacancies occurring in various other Departments.

12 NOON

**PAPERS LAID ON THE TABLE**

THE COAL MINES (CONSERVATION AND SAFETY) FIFTH AMENDMENTS RULES, 1962

THE MINISTER OF MINES AND FUEL (SHRI K. D. MALAVTYA) : Sir, I beg to lay on the Table, under subsection (4) of section 17 of the Coal Mines (Conservation and Safety) Act, 1952, a copy of the Ministry of Mines and Fuel Notification G.S.R. No. 1087, dated the 7th August, 1962, publishing

tTransferred from the 21st August, 1962.

the Coal Mines (Conservation and Safety) Fifth Amendment Rules, 1962. [Placed in Library. See No. LT-379/ 62.]

**THE TRIPURA LAND REVENUE AND LAND-  
REFORMS (ALLOTMENT OF LAND)  
RULES, 1962**

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under section 198 of the Tripura Land Revenue and Land Reforms Act, 1960, a copy of Notification No. F. 70 (37) Rev/59-Vol. II, dated the 28th March, 1962, publishing the Tripura Land Revenue and Land Reforms (Allotment of Land) Rules, 1962. issued by the Tripura Administration. [Placed in Library. See No. LT-383/ 62.]

THE CENTRAL EXCISE (15TH AMENDMENT)  
RULES, 1962

THE DEPUTY MINISTER in THE MINISTRY OF FINANCE (SHRI B. R. BHAGAT) : Sir, I beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notification S.R.O. No. 1067, dated the 28th July, 1962, under section 38 of the Central Excises and Salt Act, 1944, publishing the Central Excise (15th Amendment) Rules, 1962. [Placed in: Library. See No. LT-378/62.]

THE CENTRAL SALES TAX (REGISTRATION AND TURNOVER) RULES, 1957

SHRI B. R. BHAGAT: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 1001, dated the 21st July, 1962, under subsection (2) of section 13 of the Central Sales Tax Act, 1956, publishing an amendment in the Central Sales Tax (Registration and Turnover) Rules, 1957. [Placed in Library. See No. LT-351/62.]